

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH, ALLAHABAD

Allahabad this the 24th day of November, 2000.

CORAM:- Hon'ble Mr. Justice R.R.K. Trivedi, Vice-Chairman.

Orginal Application No. 1297 of 2000.

Narvadeshwar Rai, S/o Late Raghunath Rai

R/o Village- Poorab Patti, Post- Bheemal Patti

Distt. Azamgarh, U.P. Presently posted as a Primary
Teacher, Kendriya Vidyalaya No.1, Roorkee,

Distt. Haradwar

..... Applicant.

Counsel for the applicant:- Sri D. Pathak

V E R S U S

1. Union of India through the Commissioner,
Kendriya Vidyalaya Sangathan, 18, Institutional Area,
Shaheed Jeet Singh Marg, New Delhi-110016.

2. Dy. Commissioner(Financce), Kendriya Vidyalaya
Sangathan, 18, Instiyutional Area, Shaheed Jeet Singh
Marg, New Delhi.

3. Education Officer, K.V.S.
18, Institutional Area, Shaheed Jeet Singh Marg,
New Delhi- 110016.

4. Asstt. Commissioner, K.V.S,
Hathi Barkala Salawala, Dehradun.

Principal, Kendriya Vidyalaya No. 1, Roorkee.

L P nts.

O R D E R (oral)

(By Hon'ble Mr. Justice R.R.K. Trivedi, V.C.)

This application has been filed challenging the order dt. 10.11.2000 by which applicant, who is Primary Teacher has been transferred from Kendriya Vidyalaya No. 1 to I.V.R.I, Mukteshwar.

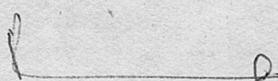
2. Learned counsel for the applicant has submitted that the order of transfer has been passed during the mid of academic session. He has further submitted that the order is contrary to the view expressed by the Hon'ble Supreme Court that transfer order ^{should} ~~can~~ be avoided during mid of the academic session.

3. After hearing the counsel for the applicant in my opinion ends of justice would be met better if applicant is asked to submit the representation before the Commissioner Kendriya Vidyalaya Sangathan (respondent No.1) to consider his grievance regarding his transfer during the mid of the academic session.

4. The application is accordingly disposed of finally with the liberty to the applicant to make a representation before respondent No.1 within one week. The representation, if so filed, shall be considered and decided by the Res p.1 by reasoned order within three weeks from the date a copy of this order is filed before him.

5. For a period of one month or till the representation is decided, whichever is earlier, the applicant shall not be displaced if he has already ~~not~~ been relieved. Copy of the order shall be given within three days.

6. There will be no order as to costs.


Vice-Chairman.

/Anand/